

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1254 OF 2015

IN

CRIMINAL MISCELLANEOUS PETITION NO.16649 OF 2015

(Application for bail)

PRADEEP KUMAR ARORA AND ANR.

... Appellant(s)

VERSUS

IN RE:

(HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.

... Respondent(s)

OFFICE REPORT

This is an appeal u/s 19(1)(b) of the Contempt of Courts Act, 1971 read with Order XX Rule 5(1)(c) of the Supreme Court Rules, 2013 against the judgment and final order dated 23.7.2015 of the High Court of Judicature at Allahabad in Contempt Application (Crl.) No.1 of 2005.

The matter above mentioned was listed before the Hon'ble Court on 1.10.2015 when the court was pleased to pass the following order:

**"Application for exemption from filing O.T.
is allowed.**

Issue notice.

The order of imprisonment alone is stayed."

Accordingly, show cause notice was issued to sole Respondent.

Mr. Ashok K. Srivastava, Advocate has filed Vakalatnama/Appearance on behalf of sole Respondent.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report for preliminary hearing.

DATED this the 16th day of January, 2016.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Sanjay Kumar Singh, Advocate
20, Central Lane, 1st Floor
Bengali Market, New Delhi
2. Mr. Ashok K. Srivastava, Advocate
62, Lawyers Chambers, S.C.I, N.D

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ASSISTANT REGISTRAR